

**Customs, Excise & Service Tax Appellate Tribunal  
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

**Excise Appeal No. 10280 of 2019**

[Arising out of OIO-SUR-EXCUS-000-COM-003-18-19 Dated 19/11/2018 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-SURAT-I (Appeal)]

**Shri. Mohammed Habib Abdul Sattar Chokshi**

**...Appellant**

C/o/m/s. Cosmin Processors 48/2 Gidc Panesara  
Surat, Gujarat

*VERSUS*

**C.C.E. & S.T., Surat-i**

**...Respondent**

New Building...Opp. Gandhi Baug,  
Chowk Bazar,  
Surat, Gujarat-395001

**APPEARANCE:**

None appeared for the Appellant

Shri. Dharmendra. Kanjani, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR  
HON'BLE MEMBER (TECHNICAL), MR. RAJU**

**Final Order No. A/ 10672 /2020**

DATE OF HEARING: 27.02.2020

DATE OF DECISION: 27.02.2020

**RAMESH NAIR**

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

*(Dictated and pronounced in the open court)*

**RAMESH NAIR  
MEMBER (JUDICIAL)**

**RAJU  
MEMBER (TECHNICAL)**